

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT**

ORDERS BY THE GOVERNOR

NOTIFICATION

Dated, Shillong the 31st August, 2020.

No. LJ(A) 77/2000/Pt.I/74 – For the purpose of Rules for the Administration of Justice and Police in the Garo Hills District 1937 read with Paragraph 5 of the Sixth Schedule to the Constitution of India, the Governor of Meghalaya, in consultation with the High Court of Meghalaya, is pleased to appoint the Chief Judicial Magistrate as the Assistant to Deputy Commissioner, East Garo Hills, Williamnagar and further under rule 16 of the aforesaid rules and orders, invest him with the powers of the Judicial Magistrate of the First Class as defined in the Code of Criminal Procedure, 1973 within the East Garo Hills District with effect from the date of taking over charge.

This supercedes the earlier notifications made to this effect.

Sd/-

(W. Khylllep)

Commissioner & Secretary to the Govt. of Meghalaya,
Law Department.

Memo. No. LJ(A) 77/2000/Pt.I/74-A
Copy to :-

Dated, Shillong the 31st August, 2020.

1. The Registrar General, High Court of Meghalaya, Shillong. This has reference to Memo. No. HCM.II/184/2015-Estt./1895, dt. 05.08.2020.
2. The Accountant General (A&E), Meghalaya, Shillong.
3. The District & Sessions Judge, East Garo Hills, Williamnagar
4. The Deputy Commissioner, East Garo Hills, Williamnagar
5. The Chief Judicial Magistrate, East Garo Hills, Williamnagar
6. The Superintendent of Police, East Garo Hills, Williamnagar
7. The Public Prosecutor/Government Pleader, East Garo Hills, Williamnagar
8. The Director of Printing & Stationery, Shillong for favour of publication of the notification in the Meghalaya Gazette.
9. The President, Bar Association, East Garo Hills, Williamnagar.
10. The Treasury Officer, East Garo Hills, Williamnagar.
11. Law (B) Department.
12. Personal file of the officer.
13. Data Entry Operator, Law Department.
14. Guard file.

By Order etc.,

S. K. K. K.

Deputy Secretary to the Government of Meghalaya,
Law Department.

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